

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTH BENCH AT CHENNAI**  
(Under Sections 14 read 15 read with Section 18 of the  
National Green Tribunal Act, 2010)

**APPLICATION NO: 130 OF 2022**

**IN THE MATTER OF**

**Dr. Sajida Wahab,**  
W/o. N.Akhmad Ibrahim,  
No. S-1, Shastri Nagar,  
2<sup>nd</sup> Avenue, Adyar,  
Chennai- 600020

**..... Applicant**

- Vs-

**The Commissioner**  
Kundrathur Municipality,  
Kundrathur, Chennai- 69 and Ors

**..... Respondents**

**Index**

| <b>S.NO</b> | <b>PARTICULARS</b>  | <b>P.NO</b> |
|-------------|---|-------------|
| 1.          | Counter affidavit filed on behalf of the Respondent No.2  | 1-10        |
| 2.          | Layout land approval issued by the CMDA and Kundrathur Municipality in the name of V.Vijayakumar and V. Pannerselvam. | 11-15       |
| 3.          | Photos took by Respondent No.2 on 20.03.2023  | 16-35       |

**Through**



**VANCHINATHAN  
COUNSEL FOR RESPONENT NO.2**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTH BENCH AT CHENNAI**  
(Under Sections 14 read 15 read with Section 18 of the  
National Green Tribunal Act, 2010)

**APPLICATION NO: 130 OF 2022**

**IN THE MATTER OF**

**Dr. Sajida Wahab,**  
W/o. N.Akhmad Ibrahim,  
No. S-1, Shastri Nagar,  
2<sup>nd</sup> Avenue, Adyar,  
Chennai- 600020

**..... Applicant**

- Vs-

**The Commissioner**  
Kundrathur Municipality,  
Kundrathur, Chennai- 69 and Ors

**..... Respondents**

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE**  
**RESPONDENT NO.2( M.P.DEVELOPERS)**

I, Sarath Pemmasani, S/o. late. P. Sundara Rama Naidu  
aged about 43 Years, Managing Partner of M/s. MP Developers,  
having its registered office at Plot No.3, Tannery Street,  
Somasundaram Nagar, Pallavaram, Chennai, Tamil Nadu  
600043, do hereby solemnly affirm and sincerely state as  
follows:

**For MP DEVELOPERS**

  
**Partner**

1. I am the Managing partner of M/s. MP Developers and as such I am well acquainted with the facts and circumstances of the present case and I am competent to depose on behalf of M/s. MP Developers.
2. I submit at the outset that the Original Application filed by the Applicant herein is a blatant abuse of process of law and for the personal vendetta against the M/s MP Developers.
3. I submit that I deny all the allegations raised in the original application against the MP Developers unless it is specially admitted herein.
4. Before traversing into the allegations raised in the application, this respondent would like to give a brief background about the buildings constructed by this respondent in the layout which is adjacent to the Applicant's land.
5. I submit that MP developers is a partnership firm entered into a power of attorney with Mr. V.Pannerselvam and Mr. V. Vijayakumar for the construction of small size buildings and individual house on the layout developed and approved vide order dated 12/10/2018 by the Chennai

For MP DEVELOPERS

  
Partner

Metropolitan Development Authority for the land bearing survey no.1378/3, Manikandan Nagar, Kundrathur Taluk, Kancherpuram District, Tamil Nadu. Thereafter, the necessary building permissions have been obtained from the concerned authorities namely CMDA and Kundrathur Municipality for the construction of building by the owners of the land ie. V.Vijayakumar and V.Pannerselvam.

6. That it is to submit that this respondent was given a power to construct the house as per the building plan obtained by the owners of the layout and to sell the constructed house to the prospective buyers.

**Para wise Reply to the original application:**

7. That in response to the Para.B, it is to submit that the allegations made by the applicant is baseless and frivolous and no proof therein. In this regard, it is to submit that this respondent was not the owner of the land and the land was possessed and owned by Mr. V.Vijayakumar and Mr. V.Pannerselvam who had obtained the necessary layout plan, Building plan and approvals from the CMDA and

For MP DEVELOPERS

  
Partner

Kundrathur Municipality to develop the land and to construct the buildings in the layout.

8. Thereafter, in virtue of the power of the attorney, this respondent has given a power to construct the buildings as per the building approval obtained by the aforementioned owners.
9. That it is to submit that each building constructed and completed on different periods by an independent approvals and plans issued by the CMDA and Kundrathur Municipality.
10. That the allegations of the applicant that this respondent has constructed 600 residents in the said layout is a false, baseless and no proof attached by the applicant to substantiate the claim. To the convenience of this Hon'ble Tribunal, this respondent would like to reproduced the constructions held by MP developers are as follows:-

For MP DEVELOPERS

  
Partner

|    | <b>Name of the Flat</b> | <b>Survey No</b> | <b>Extent of the land</b> | <b>Built area in Sq.ft</b> | <b>No. of Dwelling units</b> |
|----|-------------------------|------------------|---------------------------|----------------------------|------------------------------|
| 1. | MP Villa                | 1378/3           | 2525                      | 2817                       | 3                            |
| 2. | MP Diva                 | 1378/3           | 2179                      | 2824                       | 6                            |
| 3. | MP Cara                 | 1378/3           | 2170                      | 2804                       | 6                            |
| 4. | <b>MP Bleu</b>          | <b>1378/3</b>    | <b>1984</b>               | <b>2522</b>                | <b>6</b>                     |
| 5. | <b>MP Ruby</b>          | <b>1378/3</b>    | <b>2077</b>               | <b>2756</b>                | <b>6</b>                     |
| 6. | MP quartz               | 1378/3           | 2170                      | 2987                       | 6                            |
| 7. | MP Pearl                | 1378/3           | 2170                      | 2987                       | 6                            |
| 8. | MP Jia                  | 1378/3           | 1860                      | 2712                       | 6                            |
| 9. | MP Isai                 | 1378/3           | 1860                      | 2712                       | 6                            |
| 10 | MP Hana A               | 1378/3           | 1304                      | 1847                       | 4                            |
| 11 | MP Hana B               | 1378/3           | 1292                      | 1847                       | 4                            |

11. In response to Paras. C to E, it is reiterated that no discharge of sewage by this Respondent into the applicant's land and further, it is admitted by the applicant in the said paras that they have got an unsubstantial information from the neighbours regarding

For MP DEVELOPERS

  
Partner

the discharge of sewage into their land and therefore, it is apparently clear that the applicant has filed this application based on speculation and conjures and no evidence in respect of the discharge by Respondent No.2 has been put forth by the applicant.

12. In response to Para. F, it is to submit that this respondent has constructed a separate septic tank for each unit for the human waste as well as for the waste water discharge from the bathroom and in respect of discharge of vessel washing from the kitchen, a separate soak pit was constructed for each unit which treat the water and let into the sewerage drain constructed by the layout owners as per the layout approval plan. ( Admitted by the Pollution Control Board report dated 13.03.2023 in Para.3).

13. In response to Para.G and H, it is to submit that the affidavit filed by Mr. Sasikumar cannot be substantiate as evidence in so far as he has a personal dispute with this respondent and further, Sewage treat plant has not been envisaged by any of the authority at the time of giving building approval for the reason being that the units are

7

small in size and does not come under the ambit of providing the STP.

14. That it is to submit that Sec.17 of the National Green Tribunal Act states as follows:

(1) Where death of, or injury to, any person (other than a workman) or damage to any property or environment has resulted from an accident or **the adverse impact of an activity or operation or process, under any enactment specified in Schedule I, the person responsible shall be liable to pay such relief or compensation for such death, injury or damage, under all or any of the heads specified in Schedule II, as may be determined by the Tribunal.**

15. That this respondent humbly submit that the applicant herein has raised the complaint of sewage discharge against this Respondent as well as on another builder named GG Builders at the time of issuance of legal notice. But it is shock and surprise that the applicant has not impleaded the said GG Builders in the present application to the reason best know to them. In this

For MP DEVELOPERS

  
Partner

regard, it is to submit that the GG builders has also constructed the same number of units adjacent to the Applicant's Land.

16. That this respondent would like to submit that the polluter principle cannot be invoked in the hands of Respondent No.2 in so far as this Respondent has no connection with the sewage discharge on the Applicant's Land.

In the case of **Indian Council for Enviro-Legal Action vs. Union of India** 1996(3) SCC 212 the Hon'ble Court held that once the activity carried on is hazardous or inherently dangerous, **the person carrying on such activity is liable to make good the loss caused to any other person by his activity irrespective of the fact whether he took reasonable care while carrying on his activity.** The rule is premised upon the very nature of the activity carried on.

In the case of **Vellore Citizens Welfare Forum v. Union of India, AIR 1996 SC 2715** case, the Supreme Court declared that the polluter pays principle is part of the environmental jurisprudence of India. **The Court held that the polluting tanneries were liable to pay for the past pollution generated by them,** which resulted in the environmental degradation and suffering to the residents of the area.

For MP DEVELOPERS

  
Partner

In **S. Jagannath v. Union of India, (1997) 2 SCC 87** case also known as **Shrimp Farming case**, the Court applied the Polluter Pays Principle and passed orders against the shrimp farming culture industry found guilty of Polluting Coastal areas. **The Court held that the shrimp culture industry was liable to compensate the affected persons on the basis of the 'Polluter Pays' Principle.**

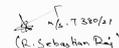
17. That this respondent humbly submit that this respondent is not a polluter in the present case to compensate the damage caused by the Applicant. Further, no proof has been produced by the Applicant to prove the allegations on the Respondent No.2.

18. I submit that I crave leave of this Hon'ble Tribunal to place additional documents/counter before this Hon'ble Tribunal in the course of the proceeding, if required.

In the facts and circumstances described above, the Hon'ble Tribunal may be pleased to dismiss the present Original Application with exemplary in the interest of justice and pass any such order(s) as deemed fit and proper in the circumstances of the case.

Solemnly affirmed at Chennai  
on this 20<sup>th</sup> day of March, 2023  
And signed his name in my  
Presence.

Before Me

  
(R. Sebastian Raj)

Advocate

For MP DEVELOPERS

  
Partner

10

## VERIFICATION

I, Sarath Pemmasani, S/o. P. Sundara Rama Naidu aged about 43 Years, Managing Partner of M/s. MP Developers, having its registered office at Plot No.3, Tannery Street, Somasundaram Nagar, Pallavaram, Chennai, Tamil Nadu, do hereby verify that the contents of the counter affidavit are true to the best knowledge and belief and I have not suppressed any facts.

Date: 20/03/2023

Place:Chennai

For MP DEVELOPERS

Deponent  
Partner

521386 - 292700 -  
521385 - 20000

City Union Bank  
படிவ எண். TPCF-1  
குன்றத்தூர் பேரூராட்சி  
காஞ்சிபுரம் மாவட்டம்

செலுத்துச் சீட்டு எண். 831/2019-20

பணம் செலுத்துபவரின் பிரதி

நாள் 18/6/2019

பணம் செலுத்துபவர் பெயர்.. V. விஜயகுமார்

முகவரி.. V. பள்ளி வீடு

மாண்புமிகு கணக்கு எண். 1018

கணக்கு இன விபரம்

தொகை ரூ.

| கணக்கு எண். | கணக்கு இன விபரம்  | தொகை ரூ. |
|-------------|-------------------|----------|
| 1018        | மாண்புமிகு கணக்கு | 292700-  |
|             | கட்டணம்           |          |
|             | கட்டணம்           | 20000-   |
|             | மொத்தம்           | 312700-  |

எழுத்தால் ரூபாய். மூன்று இலட்சத்து  
பத்திராயிரத்து மட்டும் மட்டும்.

செலுத்துபவரின் கையொப்பம்

இ.நி.உ. / பொறுப்பாளர்  
குன்றத்தூர் பேரூராட்சி

செயல் அலுவலர்  
குன்றத்தூர் பேரூராட்சி  
சென்னை-600 069.

Chennai Metropolitan Development Authority  
PLANNING PERMIT

(Sec 49 of T & C. P. Act 1971)

PERMIT No. 11593

PPD NO: 62/2018  
L.O

Date of Permit 12/10/2018

Thru V. Vijaya Kumar &  
V. Paneravelvam,  
NO:1, Shanmugam Street,  
Ankaputhur, Chennai - 600070.

File No. 11/3289/2018

Name of Applicant with Address.....

Date of Application 27/02/2018

Nature of Development : Layout/~~Sub-division of Land~~/Building construction/~~Charge in use of Land~~/Building

Laying out of house sites 15 S. NO. 1378/3

Site Address. Kundrathur village, Pallavaram  
Taluk, Kancheepuram District, Kundrathur

Division No. Town Panchayat.....

Rs. 8,500/-

B-007713

Development Charge paid Rs.....Challan No.....Date 16/07/2018

PERMISSION is granted to the layout/~~sub-division of land~~/~~building construction~~/~~change in use of land~~/~~building~~ according to the authorised copy of the plan attached hereto and subject to the condition overleaf.

3. The permit expires on \_\_\_\_\_

the building construction work should be completed as per plan before the expiry date. If it is not possible to Complete the construction, request for renewing the planning permit should be submitted to Chennai Metropolitan Development Authority before the expiry date. If it is not renewed before the said date fresh. Planning Permission application/has to be submitted for continuing the construction work when the Development Control Rules that may be currently in force at that time will be applicable. If the construction already put up is in deviation to the approved plan and in violation of rules. Planning permit will not be renewed.

11/10/2018

For MEMBER SECRETARY

15/10/2018

**குன்றத்தூர் பேரூராட்சி செயல் அலுவலர் அவர்களின் செயலாணைகள்**

**பிறப்பிப்பவர் :- திரு.ம.வெங்கடேசன்**

**நி.மு.எண் : 1147/2018 அ1**

**நாள். 18.06.2019**

- பொருள்:-** மனைபிரிவு அங்கீகாரம் - குன்றத்தூர் பேரூராட்சி - குன்றத்தூர் கிராமம் - நி.அ.எண்.1378/3 - குடியிருப்பு மனைப்பிரிவு - 11 குடியிருப்பு மனைகள் அமைக்க - மனைப்பிரிவு அங்கீகாரம் வழங்குதல் - சார்ந்து.
- பார்வை:-**
- 1 உறுப்பினர் செயலர், சென்னை பெருநகர வளர்ச்சிக் குழுமம், சென்னை - 8 கடிதம் எண்.L1/3289/2018 நாள்.31.07.2018
  - 2 இப்பேரூராட்சி மன்ற தீர்மானம் எண்.193 நாள்.20.08.2018
  - 3 தானப்பத்திரம் எண்.13308/2018 நாள்.31.08.2018
  - 4 உறுப்பினர் செயலர், சென்னை பெருநகர வளர்ச்சிக் குழுமம், சென்னை - 8 கடிதம் எண்.L1/3289/2018 நாள்.12.10.2018
  - 5 சென்னை பெருநகர வளர்ச்சி குழும திட்ட அனுமதி எண்.11593 நாள்.12.10.2018
  - 6 மனைப்பிரிவு கட்டணம் ரூ.3,12,700/- (செலுத்துச்சீட்டு எண்.831/2019-2020 நாள்.18.06.2019) (வங்கி கேட்பு உண்டி எண்.521386 & 521385 நாள்.13.06.2019 (City Union Bank)
  - 7 உரிய பிற ஆவணங்கள்

\*\*\*\*\*

**ஆணை:-**

காஞ்சிபுரம் மாவட்டம், குன்றத்தூர் பேரூராட்சி எல்லைக்குட்பட்ட குன்றத்தூர் கிராமம், நி.அ.எண்.1378/3-ல் குடியிருப்பு மனைப்பிரிவு அங்கீகாரம் கோரிய திரு.V.விஜயகுமார் & V.பன்னீர்செல்வம், எண்.1, சண்முக முதலி தெரு, அனகாபுத்தூர், சென்னை 600070 என்பவராகிய தங்களது கருத்துருவின் மீது பார்வை 1ல் காணும் சென்னை பெருநகர வளர்ச்சிக் குழும உறுப்பினர் செயலர் அவர்களது கடிதத்தின் மூலம் மாதிரி வரைபடம் அங்கீகரிக்கப்பட்டது. அதன்படி 594 சதுர மீட்டர் பரப்பளவுள்ள சாலைக்கான இடத்தினை பார்வை 2ல் காணும் இப்பேரூராட்சி மன்ற தீர்மானத்தின் அனுமதியுடன் பார்வை 3ல் காணும் தானப்பத்திரத்தின் மூலம் இப்பேரூராட்சிக்கு தானமாக தரப்பட்டுள்ளது.

பார்வை 4ல் காணும் சென்னை பெருநகர வளர்ச்சிக் குழும உறுப்பினர் செயலர் அவர்களது கடிதத்தில் PPD/LO No.62/2018 நாள்.12.10.2018ன் மூலம் மேற்படி இடத்தில் 11 குடியிருப்பு மனைகள் ஒதுக்கீடு செய்து பார்வை 5ல் காணும் விவரப்படி திட்ட அனுமதி வழங்கப்பட்டுள்ளது. மனைப்பிரிவு அங்கீகாரக் கட்டணமாக ரூ.3,12,700/-ஐ செலுத்துச்சீட்டு எண்.831/2019-2020 நாள்.18.06.2019ன்படி வங்கி கேட்பு காசோலை மூலம் வசூலிக்கப்பட்டுள்ளது.

...2...

எனவே குன்றத்தூர் பேரூராட்சி எல்லைக்குட்பட்ட குன்றத்தூர் கிராமம், நி.அ.எண்.1378/3-ல் மொத்த விஸ்தீரணம் 2700 ச.மீ பரப்பளவில் 11 குடியிருப்பு மனைகள் அமைக்க, மனைப்பிரிவு செய்து மேற்படி நிலத்தின் உரிமையாளர் திரு.V.விஜயகுமார் & V.பன்னீர்செல்வம் என்ற பெயரில் மனைப்பிரிவு அனுமதி எண்.1/2019-2020 என எண்ணிட்டு கீழ்க்காணும் நிபந்தனைகளுடன் மனைப்பிரிவு அங்கீகாரம் அளித்து உத்தரவிடப்படுகிறது.

நிபந்தனைகள்

- 1 சென்னை பெருநகர வளர்ச்சிக் குழும திட்ட அனுமதி எண்.11593 நாள்.12.10.2018ல் தெரிவிக்கப்பட்டுள்ள நிபந்தனைகளை தவறாது கடைபிடித்தல் வேண்டும்.
- 2 இப்பேரூராட்சிக்கு தானமாக ஒப்படைக்கப்பட்ட இடங்களில் எக்காரணத்தை கொண்டும் ஆக்கிரமிப்பு செய்யக்கூடாது.
- 3 இத்துடன் இணைக்கப்பட்டுள்ள சென்னை பெருநகர வளர்ச்சிக் குழுமத்தால் மனைப்பிரிவு அங்கீகரிக்கப்பட்ட வரைபடத்தில் குறிப்பிட்டுள்ள விவரப்படி மனைகள் பிரித்து மாற்றம் செய்யாமல் விற்பனை செய்தல் வேண்டும்

செயலாளர்/அலுவலர்  
குன்றத்தூர் பேரூராட்சி  
காஞ்சிபுரம் மாவட்டம்

இணைப்பு :-

அங்கீகரிக்கப்பட்ட வரைபடங்கள்

பெறுநர் :-

திரு.V.விஜயகுமார் & V.பன்னீர்செல்வம்,  
எண்.1, சண்முக முதலி தெரு,  
அனகாபுத்தூர், சென்னை 600070

நகல் :-

1. உறுப்பினர் செயலர், சென்னை பெருநகர வளர்ச்சிக் குழுமம், எழும்பூர், சென்னை - 8.
2. சார்பதிவாளர், குன்றத்தூர் சார்பதிவகம், குன்றத்தூர், சென்னை - 600069.

**Application No.TPCF-1  
KUNDRATHUR TOWN PANCHAYAT  
Kancheepuram District**

**Pay Slip No. 831/2019 -20**

**Copy of pay slip of a person**

**Date: 12.06.2019**

**Name of person who pay the payment: V.Vijayakumar & V.Panneerselam  
Address: No.1, Shanmugam Street, Anakaputhur,**

.....  
.....

| <b>Account No.</b> | <b>Ntature of Account<br/>Details</b> | <b>Amount in Rs.</b> |
|--------------------|---------------------------------------|----------------------|
| <b>1019</b>        | <b>Land division<br/>charges</b>      | <b>292700.00</b>     |
|                    | <b>Water Taxes</b>                    | <b>20000.00</b>      |
|                    | <b>Total</b>                          | <b>312720.00</b>     |

**(Three Lakhs, Twelve Thousand Seven Hundred and Twenty only)**

**Signature of person who pay the payment**

**Jun.Grade.Asst/ Person in charge  
Kundrathur Town Panchayat  
Panchayat**

**Sd/-xxxx  
Executive Officer  
Kundrathur Town**

**Chennai-600 069.  
18.06.2019**

**PROCEEDINGS OF THE EXECUTIVE OFFICER OF KUNRADTHUR  
TOWN PANCHAYAT  
PRESENT: Mr. D. Venkatesan**

**Ni.Mu.No.1147/2018/A1**

**Date:18.06.2018**

**Sub: Approval of Division of Plot-Kunrathur Town Panchayat-  
Kunrattur Village-Survey .No.1378/3-Residential Plot Division-  
To lay out 11 plot Divisions- Grant of Approval for plot  
Division- Regarding**

**Ref: 1. Member Secretary, Chennai Metropolitan Development  
Authority,**

**Chennai-8. Letter No.L1/3289/2018., dated 31.07.2018.**

**2.Kundrathur Panchayat Council Resolution No.193, dated  
20.08.2018**

**3. Gift Deed No.13308/2018, dated 31.08.2018**

**4. Member Secretary, Chennai Metropolitan Development  
Authority,**

**Chennai-8. Letter No.L1/3289/2018., Dated.12.10..2018.**

**5. Chennai Metropolitan Development Authority Planning Permit  
No.11593,**

**Dated 12.10.2018.**

**6. Plot fee Rs.3,12,700./-(Pay slip no.831/2019-2020) dated  
18.06.2019 (Bank inquiry No.521386 & 521385., dated  
13.06.2019**

**(City Union Bank)**

**7. Other connected documents**

**Order:**

**On the opinion put forth by Mr.V.Vijayakumar &  
V.Panneerselvam, No.1, Shanmukha Mudali Street, Anagaputhur,  
Chennai-600 070, who applied for approval of residential plot in  
Survey No.1378/3, Kunradthur Village under Kunradthur Town  
Panchayat, Kanchipuram District, the lay out map was approved by**

the letter of the member secretary of the Chennai Metropolitan Development Authority as seen in reference No 1. Accordingly, the road area of 5,594 square meters has been donated to the town Panchayat with the approval of the resolution of the Town Panchayat council as seen in 2 of the reference through the Gift deed as seen in reference 3.

As per reference 4, the member secretary of Chennai Metropolitan Development Authority in their letter PPD/LO No..62/2018, dated 12.10.2018 has allotted 11 residential plots in the said place and given planning permission as per Reference 5. A payment of Rs.3,12,700/- as plot approval fee has been collected through bank demand cheque vide pay slip No.831/2019-2020, dated 18.06.2019.

Therefore, the total area of Kunradthur Village under Kunradthur Town Panchayat, in Survey.No.1378/3 is 2700 sq.m. in which 11 residential plots are to be constructed in the area, the plot is divided and the plot is authorized and ordered in the name of the owner of the said land Mr.V.Vijayakumar & V.Panneerselvam.

#### Conditions

1. The conditions stated by the Chennai Metropolitan Development Authority as in Planning Permit No.11593 dated 12.10.2018 must be strictly adhered to.
2. No encroachment shall be made for any reason whatsoever in the places gifted to the Town Panchayat.

**3. The plots shall be divided and sold without alteration as per the details**

**mentioned in the plan approved by the Chennai Metropolitan Development Authority.**

Sd/-xxxx  
Executive Officer  
Kundrathur Town Panchayat  
Chennai-600 069.  
18.06.2019

**Annexures:  
Approved Map drawings**

**To**

**Thiru.V.Vijayakumar & V.Panneerselvam  
No.1, Shanmuga Mudali Street,  
Anakaputhur, Chennai-600 070.**

**Cc:**

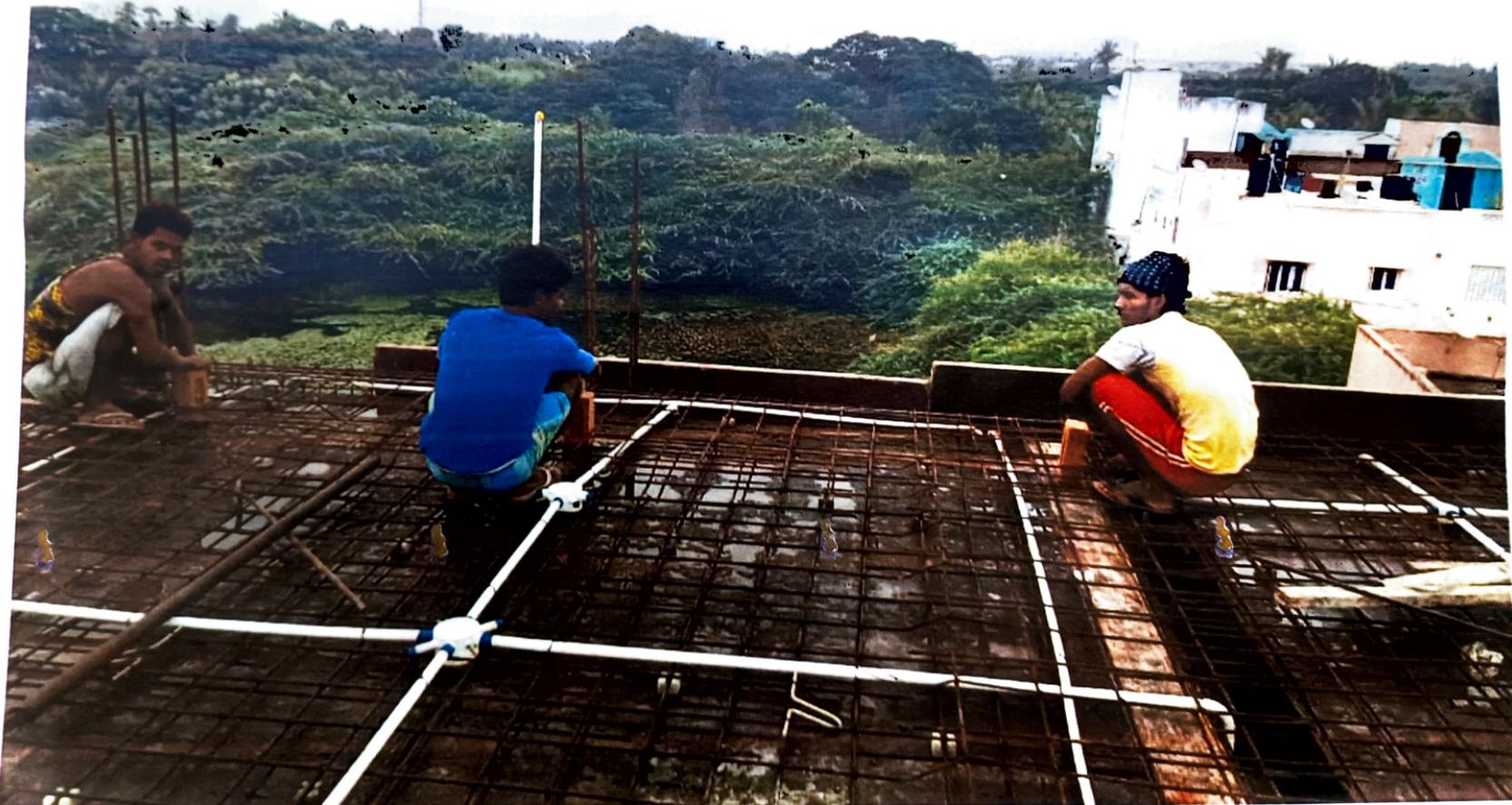
- 1. Member Secretary, Chennai Metropolitan Development Authority, Egmore, Chennai-8**
- 2. The Sub Registrar, Kundrathur S.R.O, Kundrathur, Chennai-600 069**







18





19



2 (A)

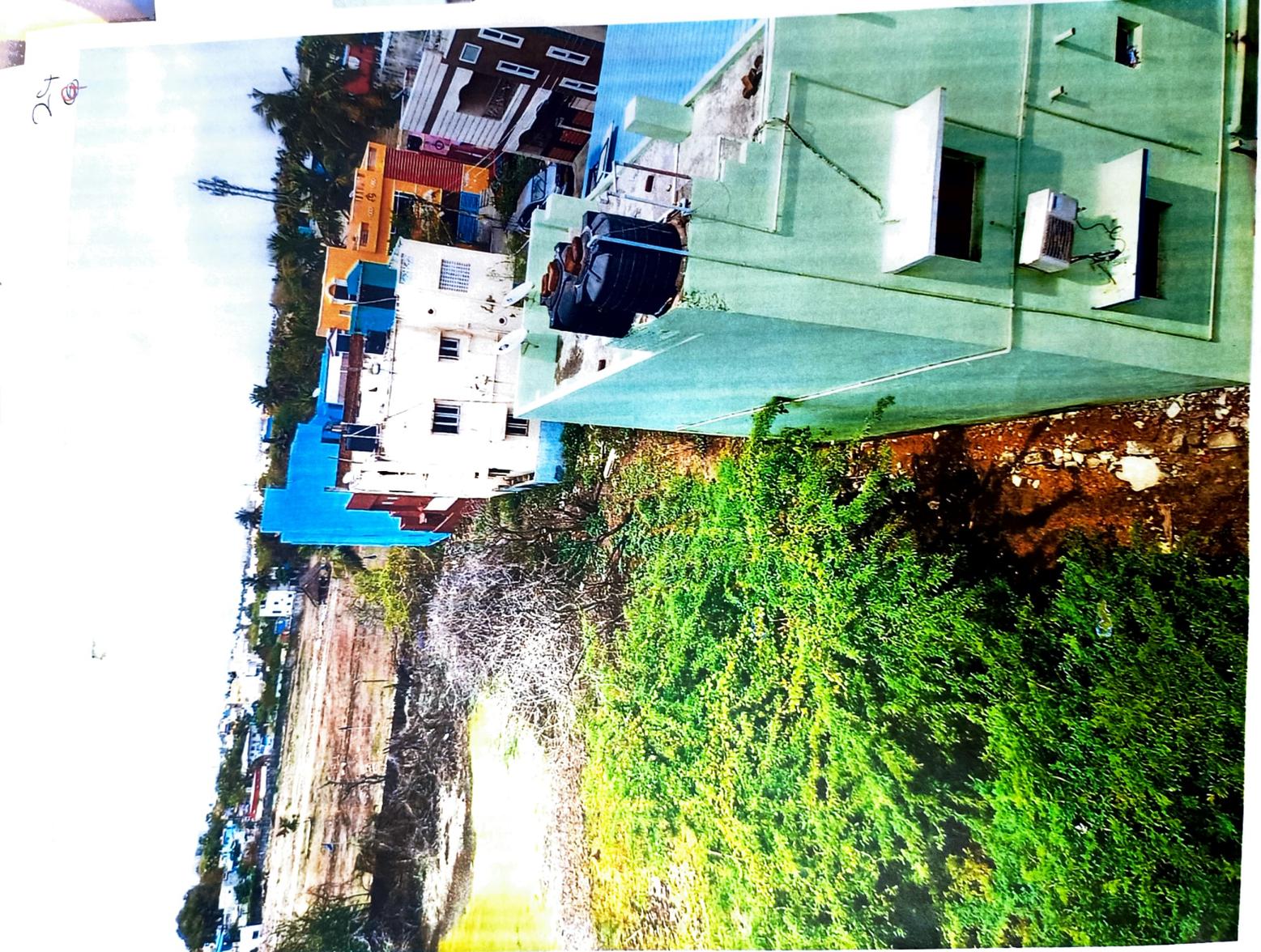


~~22~~

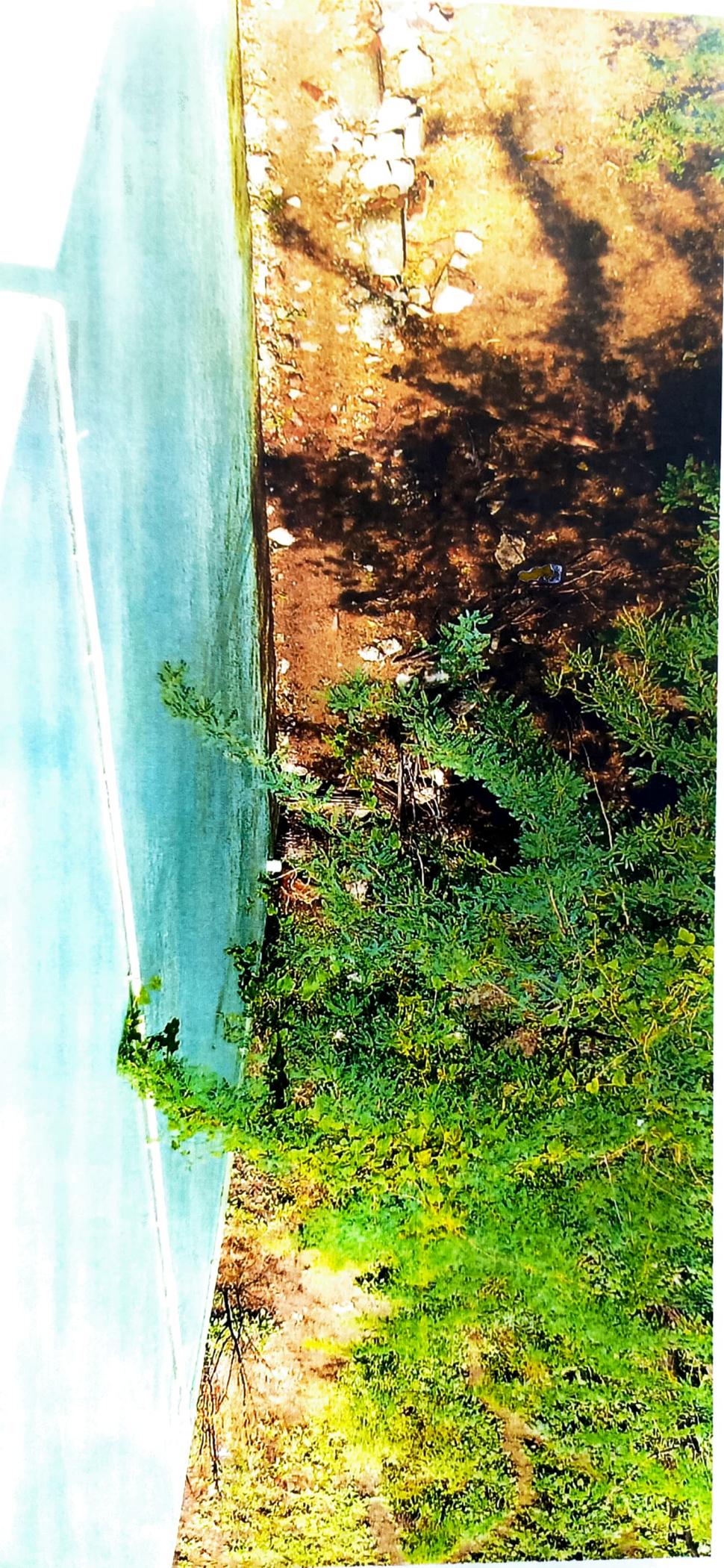
22



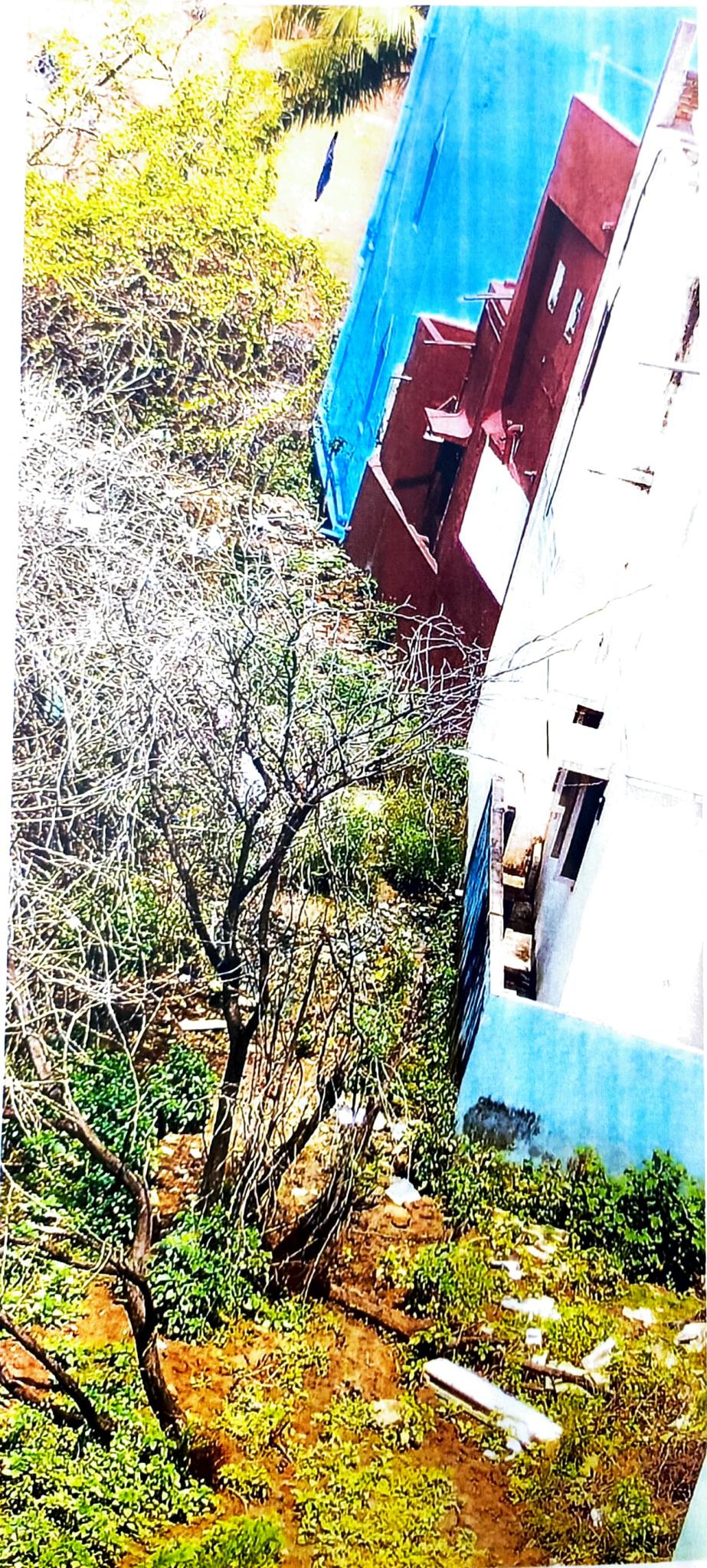




٤٥



40  
25



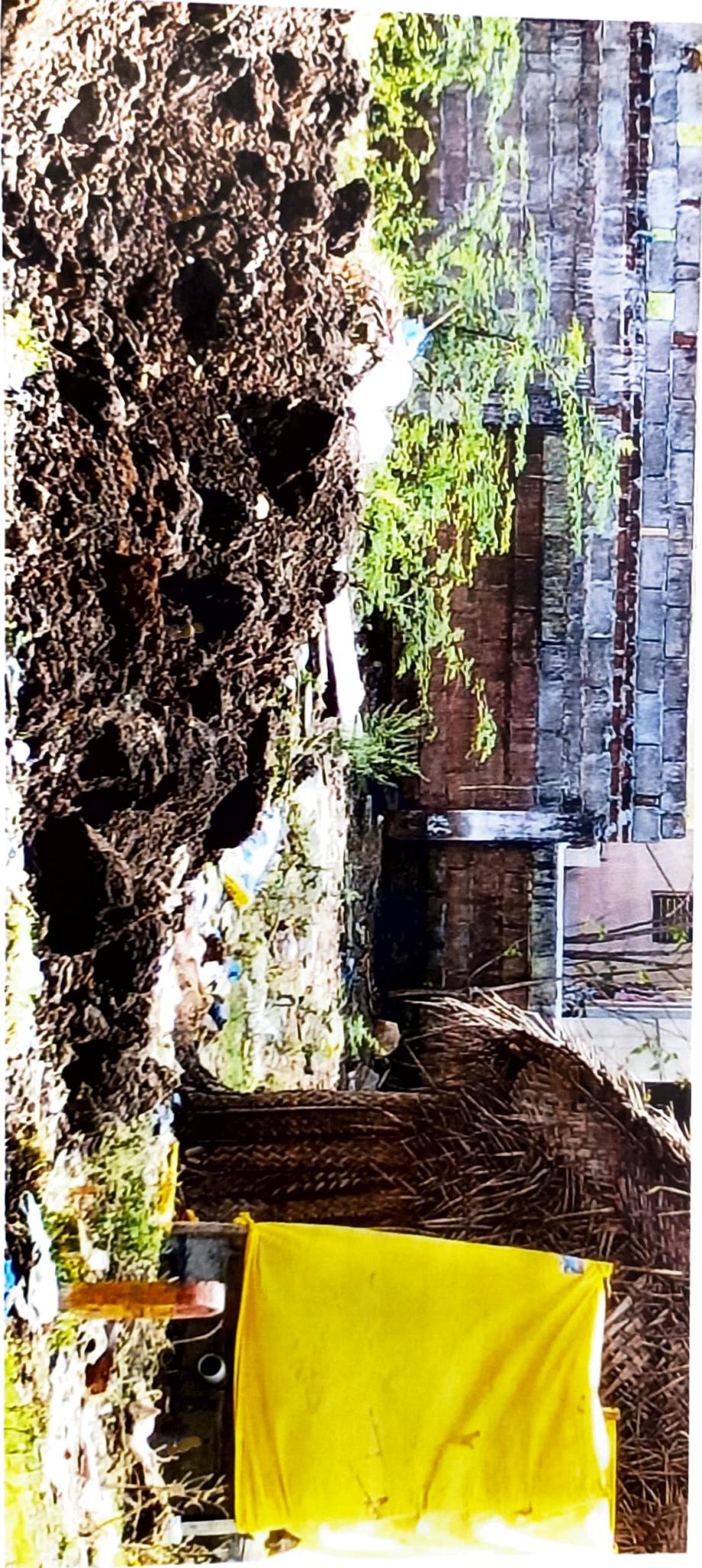
26

~~27~~  
27



















35